

REVISED

OUT-TODAY

ITEM NO.56

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 818/2019

SATTAR MEMORIAL COLLEGE OF EDUCATION & ORS.

Petitioner(s)

VERSUS

NATIONAL COUNCIL FOR TEACHER EDUCATION & ANR.

Respondent(s)

IA No. 92817/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 92972/2019 - CLARIFICATION/DIRECTION  
IA No. 92973/2019 - INTERVENTION/IMPLEADMENT)  
IA No.92924/2019-APPROPRIATE ORDERS/DIRECTIONS  
IA. No. 92971/2019-VAKALATNAMA & MEMO OF APPEARANCE  
IA.NO.92994/2019-APPROPRIATE ORDERS/DIRECTIONS  
IA.NO.92998/2019-VAKALATNAMA AND MEMO OF APPEARANCE  
IA. NO.93000/2019-INTEVENTION/IMPLEMENT  
IA.NO.93001/2019-VAKALATNAMA AND MEMO OF APPEARANCE  
IA.NO.93004/2019-INTERVENTION/IMPLEMENT  
IA NO.93005/2019-APPROPRIATE ORDERS/DIRECTIONS.

WITH

W.P. (C) No. 820/2019 (X)

Date : 01-07-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Nidhesh Gupta, Sr. Adv.  
Mr. Neeraj Shekhar, AOR  
Mr. Animesh Kumar, Adv.  
Mr. Sumit Kumar, Adv.  
Mr. Ashutosh Thakur, Adv.  
Mr. Bhardwaj L. Chaudhari, Adv.

For Respondent(s) Mr. Amit Pawan, Adv.  
Mr. Abhishek Amritanshu, Adv.  
Mr. Hassan Zubair Waris, Adv.

Mr. Akshat Srivastava, Adv.  
Mr. Akshay Sinha, Adv.  
Mr. Rohit Rajershi, Adv.  
Mr. Anand Nandan, Adv.

Mr. Nitin Lonkar, Adv.  
Mr. Nishant Ramakant Rao, AOR  
Mr. Katneshwarkar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Applications for intervention and for vakalatnama stand allowed.

During the course of hearing, Mr. Nidhesh Gupta, learned senior counsel for the petitioners states that they should be permitted to admit students who have qualified Common Entrance Test (CET).

Learned counsel for the respondents states that in case any such list is sent, the same would be examined by the respondents and if the candidates have qualified the CET, the petitioners would be permitted/allowed to admit such candidates.

List by the petitioners should be sent on or before 03.07.2019.

Recording the aforesaid statement, we dispose of the present petitions.

However, we make it clear that the University may admit the students while finalising the admission process within 5<sup>th</sup> July, 2019. No admission shall take place before sending the list on or before 03.07.2019. It is made clear that the University should not receive any list beyond 03.07.2019 from the Colleges.

Applications for direction(s)/clarification(s) are disposed of accordingly.

Pending application(s), if any, stands disposed of accordingly.

(ASHWANI KUMAR)  
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER

OUT-TODAY

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RECORD OF PROCEEDINGS

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 Mr. Animesh Kumar, Adv.  
 Mr. Sumit Kumar, Adv.  
 Mr. Ashutosh Thakur, Adv.  
 Mr. Bhardwaj L. Chaudhari, Adv.

For Respondent(s) Mr. Amit Pawan, Adv.  
 Mr. Abhishek Amritanshu, Adv.  
 Mr. Hassan Zubair Waris, Adv.  
 Mr. Akshat Srivastava, Adv.  
 Mr. Akshay Sinha, Adv.

Mr. Rohit Rajershi, Adv.  
Mr. Anand Nandan, Adv.

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